

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32078/2019

(Arising out of impugned final judgment and order dated 27-02-2019 in WC No. 11557/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

KUNWAR SAIN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141940/2019-CONDONATION OF DELAY IN FILING and IA No.141943/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141942/2019-EXEMPTION FROM FILING O.T.)

Date : 23-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Siddharth Sengar, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Aishwarya Bhati, learned senior counsel appearing on behalf of the petitioner-State of U.P.

Delay condoned.

Issue notice.

There shall be stay of operation of the impugned order until further orders.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER